

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 158 of 1996

Monday, this the 18th day of March, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

K.R. Purushothaman Pillai,
Superintendent of Police,
Kasaragode. .. Applicant

By Advocate Mr. MN Sukumaran Nayar

Vs.

1. The Union of India represented by the Secretary to Government, Ministry of Home Affairs, New Delhi.
2. State of Kerala represented by its Chief Secretary, Secretariat, Thiruvananthapuram.
3. The Union Public Service Commission represented by its Secretary, Shajahan Road, New Delhi.
4. The Selection Committee for selection to the Indian Police Service constituted for the State of Kerala under Regulation 3 of the Indian Police Service (appointment by promotion) Regulations, 1955 represented by its Chairman, Union Public Service Commission, Shajahan Road, New Delhi.
5. Shri PK Lambodaran Nair, Superintendent of Police (Retd.), 'Shyladri', Kumarapuram, Medical College Road, Thiruvananthapuram. .. Respondents

By Advocates Mr.TPM Ibrahim Khan, SCGSC (R1,3&4)
Mr.D Sreekumar, GP (R2) and
Mr.Pirappancode V Sreedharan Nair (R5)

The application having been heard on 18th March, 1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant - a member of the Kerala State Police now working as Superintendent of Police, Kasaragode, seeks a direction to respondents to appoint him in the Indian

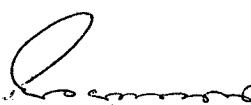
Police Service under the Indian Police Service (Appointment by Promotion) Regulations, 1955. The basis of his claim is that he has been included in the "Select List" for the year 1994-95 drawn up on 17-11-95.

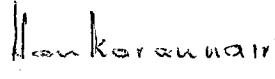
2. Applicant submits that there are enough vacancies to accommodate him, and that any delay on the part of the authorities would lead to the Select List going out of existence. A Select List is valid until the Select Committee meets next and the Select Committee is to meet ordinarily, once in a year before first of April that year. We are informed by Counsel on all sides that the Select Committee for making appointments to the Indian Police Service (under Appointment by Promotion Regulations) is likely to meet on the 29th of this month.

3. It is essential that the Select List is not allowed to lapse solely on account of passage of time. The State Government will consider the case of applicant along with that of the other candidates in the Select List, before the validity of the Select List expires. We make it clear that we have not expressed any opinion on the merits. The decision of the State Government will be communicated to applicant.

4. Application is disposed of as aforesaid. Parties will suffer their costs.

Dated the 18th March, 1996


SP BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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